

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(CA)/33/KOB/2021
SECTION	241 R/W 244 C/ACT
NAME OF PARTIES	RAJEEV C VIJAYAN & ANOTHER V/S SEGURO FOUNDATION & STRUCTURES PVT LTD & 5 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	HARIKUMAR G NAIR, AKHIL SURESH, ANU BALAKRISHNAN NAMBIAR, ANGEL SHAJI.
RESPONDENTS ADVOCATE/ PROFESSIONAL	MOHAN JACOB GEORGE, REENA THOMAS, PARVATHY P V, NIGI GEORGE, ROC, , ASWIN GOPAKUMAR, ANWIN GOPAKUMAR, ADITYA VENUGOPALAN, NIKITHA SUSAN PAULSON, MAHESH CHANDRAN, SHALLET K SAM, SARANYA BABU

28 May 2024

O R D E R

IA(C/ACT)/129/KOB/2022 in CP(CA)/33/KOB/2021

This is an IA bearing No. 129/KOB/2022 filed by the Applicants (Petitioners in the main CP(CA)/33/KOB/2021) for amending the main CP(CA)/33/KOB/2021.

The Applicants are at liberty to amend the main CP(CA)/33/KOB/2021. Copy of the amended petition may also be served on the Counsel appearing for the Respondents.

Respondents in Main CP(CA)/33/KOB/2021 are at liberty to file their response/reply affidavit on receipt of the amendment Company Petition within a period of 3 weeks. Copy of the reply may be served on the other side.

With the aforesaid observations, this IA(C/ACT)/129/KOB/2022 is **allowed and disposed of.**

IA(C/ACT)/132/KOB/2022 in CP(CA)/33/KOB/2021

This is an IA bearing No. 132/KOB/2022 filed by the Applicants (Petitioners in the main CP(CA)/33/KOB/2021) seeking impleadment of additional respondents in the main CP(CA)/33/KOB/2021.

Counsel appearing for the Applicants states across the bar that he has instructions from his client not to pursue the present IA and hence prayed to close the present IA.

Taking note of the submissions of the Counsel appearing for the Applicants, this bench is satisfied, accordingly, his request is acceded to.

With the aforesaid observations, this present IA(C/ACT)/132/KOB/2022 **stands closed**. File be consigned to records.

IA(C/ACT)/102/KOB/2022 in CP(CA)/33/KOB/2021

This is an IA bearing No.102/KOB/2022 filed by the Applicants to accept their rejoinder affidavit in main CP(CA)/33/KOB/2021.

Taking note of the submissions of the Counsel appearing for the parties, this bench is satisfied. Registry is directed to take the rejoinder on record.

With the aforesaid observations, this IA(C/ACT)/102/KOB/2022 is **allowed and disposed of**.

CP(CA)/33/KOB/2021

Learned Counsel, Mr. P B Krishnan appears on behalf of the Petitioners through virtual mode. Respondents are represented physically by Learned Counsel, Mr. Aditya Venugopalan.

In view of the order passed today in IA(C/ACT)/129/KOB/2022, Respondents in the present Company Petition are at liberty to file their response/reply affidavit on receipt

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of the amendment Company Petition within a period of 3 weeks. Copy of the reply shall be served on the Counsel appearing for the other side. Since the rejoinder filed by the petitioners are taken on record vide order passed today in IA(C/ACT)/102/KOB/2022, petitioners are also directed to serve copy of rejoinder filed in the aforesaid IA to the other side.

List this matter for further consideration on **15.07.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**